

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 12329/2015 in Petition(s) for Special Leave to Appeal (Crl.)
No(s). 4888/2014

(Arising out of impugned final judgment and order dated 21/03/2014
in CRLA No. 2959/1982 passed by the High Court of Judicature at
Allahabad)

SHIMLA

Petitioner(s)

VERSUS

MANGHEY RAM & ORS

Respondent(s)

(For issue of warrant of arrest of respt.)

Date : 03/11/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
[IN CHAMBERS]

For Petitioner(s) Mr. Deeptakirti Verma, Adv.
Ms. Aparna Iyer, Adv.

For Respondent(s) Mr. Rajesh Kumar Maurya, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counsel has prayed for time to file affidavit on
behalf of the petitioner whether the fact that respondent
No. 2 has disappeared from the village for about 17 years
ago is correct or not.

Let requisite affidavit be filed within a period of
four weeks.

(ASHIMA CHHABRA)
SR. P.A.

(SUMAN JAIN)
COURT MASTER